BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

MA 3/2017 in Case No. 180 of 2002 with Case No. 310 of 2003

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

Name of the Company:

Shree Extrusions Ltd

V/s.

Recovery Officer EPFO, Rajkot

Section of the Companies Act:

Section 252 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. CA HITEN Mann

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Ref Lun

2.

ORDER

Learned FCA Mr. Hiten Parikh present for Applicant. None present for Respondent in MA 3/2017.

Proof of service of notice of date of hearing on Respondent filed.

None appeared for Respondent.

At request of learned FCA, list the matter on 17.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 24th day of October, 2017.